

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 158 of 2017

IN THE MATTER OF:

Jord Engineers India Ltd.

...Appellant

Vs

Valia & Co.

....Respondent

Present:

For Appellant:

**For Respondents: Mr. Dhaval Deshpande and Ms. Meenakshi Joshi,
Advocates.**

ORDER

14.05.2018: Respondent who was the Petitioner/ Appellant before the Hon'ble Supreme Court in SLP (Civil) No. 8145 of 2018 has appeared. Notice have been issued on Appellant – 'Jord Engineers India Ltd.' but service report is incomplete.

Let fresh notice be issued on Appellant intimating that 4th July, 2018 is the next date fixed for admission of the case. In case the Appellant fails to appear, the Appellate Tribunal may proceed on the basis of records and averments made by the Respondent.

Post the case on **4th July, 2018.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc